

**Central Administrative Tribunal
Principal Bench
New Delhi**

OA No.3959/2017

New Delhi, this the 13th day of November, 2017

**Hon'ble Mr. Raj Vir Sharma, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

Manish
Aged about 24 years
S/o Shri Ramawatar Meena
R/o C-201, Model Town
Malviya Nagar, Jaipur.
(Candidate toward SSC JE Exam-2015) Applicant

(By Advocate:Shri Ajesh Luthra)

Versus

1. Union of India
Through its Secretary
Department of Personnel & Training
Ministry of Personnel, Public Grievance & Pension
North Block, New Delhi.
2. Staff Selection Commission
Through its Chairman (Head Quarter)
Block No.12, CGO Complex
Lodhi Road, New Delhi – 110 091. Respondents.

ORDER (ORAL)

Hon'ble Mr. Raj Vir Sharma, Member (J)

Heard learned counsel for the applicant.

2. Learned counsel for the applicant submitted that this case is squarely covered by judgment of this Tribunal in OA No.895/2017. He further submitted that the applicant would be satisfied in case directions were given to the respondents to extend the same relief to him as was granted to the applicants of the aforesaid OA.

3. In view of the above submission, we dispose of this OA, at the admission stage itself, without issuing notice to the respondents and without going into the merits of the case, with a direction to them to examine the case of the applicant in the light of the aforesaid judgment. In case, the applicant is found to be similarly placed, then he may also be extended the same benefit of the aforesaid judgment. The decision taken by the respondents shall be communicated to the applicant by means of a reasoned and speaking order within six weeks from the date of receipt of a certified copy of this order.

(Praveen Mahajan)
Member (A)

(Raj Vir Sharma)
Member (J)

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